

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:949
ANSWERED ON:09.03.2005
LABELLING OF MEDICINES
Pandey Dr. Laxminarayan

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government is aware of the fact that due to absence of strict provision for labelling of medicines in the country, the consumers are not able to get correct information about them;

(a) if so, the steps taken by the Government in this regard;

(b) whether the Government proposes to enforce Standardised Labelling Format Obligation on the medicines available for sale in the market; and

(c) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (d): No, Sir. Adequate provisions are laid down under the Drugs and Cosmetics Rules, 1945, in respect of labeling of drugs in order to ensure that the consumer gets adequate information about the source, date of manufacture/expiry, batch no, ingredients and special precautions, if any, required for a particular drug. It is mandatory for the manufacturers to comply with these provisions. In view of this, it is not considered necessary to enforce any separate labeling format obligations in regard to the labeling of medicines.